

[Shri S. C. Jamir]

(i) G.S.R. 1276 (Hindi and English versions) published in Gazette of India dated the 30th May, 1969 making certain amendment to Notification No. G.S.R. 914 dated the 10th June, 1966.

(ii) The Cold Storage (Second Amendment) Order, 1969 published in Notification No. S.O. 2184 in Gazette of India dated the 5th June, 1969.

[Placed in Library See No. LT—1319/69]

(2) A copy of the Food Corporations (Amendment) Rules, 1969 published in Notification No. G.S.R. 1123 (English version) in Gazette of India dated the 12th May, 1969 under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT—1320/69.]

(3) A copy of the Report of the Coordinating Committee for intensifying researches for finding a colour for Vanaspati. [Placed in Library. See No. LT—1321/69.]

(4) A copy of Government Resolution No. 1-67/65-Sugar dated the 12th May, 1969 (Hindi and English versions) regarding colourisation of vanaspati for preventing its use as an adulterant in ghee. [Placed in Library. See No. LT—1322/69.]

Indian Telegraph Amendment Rules, etc.

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त वरुण):—मैं प्रोफेसर शेर सिंह की ओर से भारतीय तारयंत्र अधिनियम, 1885 की धारा 7 की उपधारा (5) के अधीन निम्न-लिखित अधिसूचनाओं की एक एक प्रति सभा पटल पर रखता हूँ :

(1) भारतीय तारयंत्र (सातवां संशोधन) नियम, 1969 जो दिनांक 17 मई, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी० एस० आर० 1149 (अंग्रेजी संस्करण) और जी० एस० आर० 1150 (हिन्दी संस्करण) में प्रकाशित हुए थे।

(2) भारतीय तारयंत्र (आठवां संशोधन) नियम, 1969 (हिन्दी संस्करण) जो दिनांक 21 जून, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी० एस० आर० 1416 में प्रकाशित हुए थे।

(3) भारतीय तारयंत्र (ग्यारहवां संशोधन) नियम, 1969 जो दिनांक 21 जून, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी० एस० आर० 1417 (अंग्रेजी संस्करण) और जी० एस० आर० 1418 (हिन्दी संस्करण) में प्रकाशित हुए थे।

(4) भारतीय तारयंत्र (बारहवां संशोधन) नियम, 1969 जो दिनांक 30 मई, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी० एस० आर० 1295 (अंग्रेजी संस्करण) और जी० एस० आर० 1296 (हिन्दी संस्करण) में प्रकाशित हुए थे।
[Placed in Library. See No. LT—1323/69]

Notification Re : Apprenticeship (First Amendment) Rules.

SHRI S. C. JAMIR : I beg to lay on the Table a copy of the Apprenticeship (First Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. G. S. R. 1144 in Gazette of India dated the 17th May, 1969 under sub-section (3) of Section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT—1324/69.]

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd July, 1969, agreed without any amendment to the West Bengal Legislative Council

(Abolition) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 16th May, 1969".

ESTIMATES COMMITTEE

Eighty-Second Report

SHRI N. SHIVAPPA (Hassan): I beg to present the Eighty-second Report of the Estimates Committee on action taken by Government on the recommendations contained in the Thirty-ninth Report of the Estimate Committee on the Ministry of Food, Agriculture, Community Development (Department of Agriculture)—Central Institute of Fisheries Education, Bombay.

13.12 hrs.

The Lok Sabha adjourned for lunch till ten minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at fourteen minutes past Fourteen of the Clock.

[SHRI GADILINGANA GOWD *in the Chair.*]

CRIMINAL AND ELECTION LAWS AMENDMENT BILL—*contd.*

MR. CHAIRMAN : The House will now resume discussion of the Criminal and Election Laws amendment Bill. Shri Lobo Prabhu.

श्री मधु लिमये (मुंजर) : मैं आपसे एक विनती करना चाहता हूँ। अभी मुझे खबर मिली है कि डा० राम सुभग सिंह जी के मकान पर डालटन-गंज-पटना गाड़ी चलाये जाने के बारे में विनती करने के लिए और धरना देने के लिए एक आदमी गया था और उसकी पिटाई करने का काम उनके सचिव के द्वारा और पुलिस के द्वारा किया गया है। इसलिए मैं आपसे विनती करता हूँ कि मन्त्री महोदय के कानों तक आप यह बात पहुँचायें और इसके बारे में उनसे खुलासा करवायें।

SHRI OM PRAKASH TYAGI (Moradabad) : Sir, I beg to move :

"That the Bill, as reported by Joint Committee, be circulated for the purpose of eliciting opinion thereon by the 15th October, 1969." (11)

MR. CHAIRMAN : Shri Lobo Prabhu.

SHRI LOBO PRABHU (Udipi) : Sir, while the Government may feel very happy that they are passing many Bills and passing them very quickly, I would like to remind Members present that this is a House of the Legislature. The laws which it passes are more important than any other work, and unless there is concentration on the provisions of the Bill, there are going to be at least two consequences: first, the courts will have to strain at the meaning of many of the Bills passed here, and second, the litigant public will be faced with many avoidable difficulties. I would, therefore, request the House and you, Sir, to allow me to go through this Bill in detail as it should be so that it has both meaning and purpose, and that it achieves its purpose instead of being just a Bill which the Government has been able to roll across.

The purpose of this Bill is stated to be the removal of communal and regional tensions. Two questions arise: first, whether, the law can remove these tensions, whether the Government is justified in frustrating what the law has set out to do and what the Government itself wants these laws to do. These are very important questions, because I shall develop that every law the Government passes simply passes into limbo. It is of no use at all. My good friend Shri Ismail has already referred to the existing laws being ample, but they have not been used at all till very recently, and that same condition exists in respect of all the laws. Government thinks that as soon as it passes a law, it can continue to be inactive and continue to go on as before.

The Bill provides for amendment of three different pieces of legislation : first, the Indian Penal Code. The Indian Penal Code is sought to be amended in respect of section 153A in a very insignificant way. I use the word "insignificant" because it seems